

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 219
(IB)-635(PB)/2021
IA-01/2024, IA-4596/2022
IA-6203/2023

IN THE MATTER OF:
Technology Park Ltd

... **Appellant/Petitioner**

Versus

Alchemist Infra Realty Ltd.

... **Respondent**

Under Section: 7 of (IBC) CIRP

Order delivered on 01.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Mohit Kumar Bafna, Mr. Abhishek Baid,
Adv. Praneet Das R-2/SEBI in IA/4596/2022

For the RP : Adv. Varsha Banerjee, in IA- IA-01/2024, IA-
4596/2022, IA-6203/2023

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-6203/2023: As prayed by the Ld. Counsel appearing for the RP, **the IA is dismissed as withdrawn.**

IA-4596/2022: As prayed by the Ld. Counsel appearing for the RP, **the application is dismissed as withdrawn.**

IA-01/2024: As prayed by the Ld. Counsel appearing for the Applicant three days' time is granted to come back with hard copies of the proceedings pending before Hon'ble Dehli High Court on the issue of the proceedings under Prevention of Money Laundering Act, 2005 along with the copies of the order passed by the Hon'ble High Court in the matter.

List on 06.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)